

High Court of Judicature at Allahabad
Functioning of High Court, Allahabad and Lucknow Bench
during COVID-19
MODALITIES & ARRANGEMENT
03rd January 2022

The Committee for the purpose of taking preventive and remedial measures and for combating the impending threat of Covid-19, has resolved as follows:

1. That w.e.f. 03.01.2022, the High Court will function by way of hearing through virtual mode only.
2. That the Case Files, in physical form, if required, will be placed before the Court even during virtual hearing of the said case.
3. That due to start of virtual hearing, the Advocates, Litigants-in-Person and Clerks to the Advocates will not be permitted to enter in the High Court.
4. That filing of Cases/Petitions/Applications/Documents will be done both through E-mode and physical form.
5. That Front Office/Counters will be established outside the premises of the High Court enabling the Advocates to file their Cases / Petitions / Applications / Documents in physical form. The Staff will be deputed in such Front Offices/Counters on rotational basis.
6. That the filing time will be up to 04:00 pm.
7. That the Help-Line number for Allahabad is **14600** and for its Bench at Lucknow is **14601** for assisting the Advocates in each and every matter regarding filing, listing and other information relating to their Cases. Help-Line will **function from 8 am to 6 pm.**
8. That the arrangement as mentioned above will be effective from 03.01.2022 till further orders.
9. Mentioning / Urgent Mentioning :

At Lucknow :
urgentlisting_lucknow@allahabadhighcourt.in

At Allahabad :

Criminal Matters:
urgentlisting_allahabad_criminal@allahabadhighcourt.in

Civil Matters:
urgentlisting_allahabad_civil@allahabadhighcourt.in